IN THE NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH, AT HYDERABAD

CA No.179/2017 In CP No.84/241/HDB/2017

U/R 11 of NCLT Rules, 2016

In the matter of

Mr. B.R. Jayaram S/o Late A.B. Ramaiah R/o Akshaya, D.No.387 6th Main, 3rd Stage, 3rd Block Basaveswara Nagar Bangalore - 560079

... Applicant/ Petitioner

Versus

Ammana Bio Pharma Limited Mouligram, Elkatur M.S.V.M. Puram, Panchayath Nindra Mandal Chittoor - 500029 (A.P)

09 others

...Respondents / Respondents

Date of order: 27.10.2017

CORAM:

Hon'ble Mr. Rajeswara Rao Vittanala, Member (Judicial)

Parties Present:

Counsels for the Applicant : Counsels for the Respondent:

Shri Y. Suryanarayana, Advocate Shri D.V.A.S. Ravi Prasad along with

Shri K.V. Raman, Advocates

Per: Rajeswara Rao Vittanala, Member (Judicial)

ORDER

 The present Company Application bearing CA No.179/2017 in CP No.84/241/HDB/2017, is filed by Shri B.R. Jayaram (Applicant herein) under Rule 11 of NCLT Rules, 2016, by inter-alia seeking a direction to Respondent No.10 i.e. Regional Director, Ministry of Corporate Affairs, South Eastern Region, Hyderabad to submit the

- inspection report prepared by his office, consequent to the inspection of the records of the Respondent No.1 Company.
- 2. Heard Shri Y. Suryanarayana. Learned Counsel for the Applicant and Shri D.A.V.S. Ravi Prasad and Shri K.V. Raman, Learned Counsels for the Respondent.
- 3. The Learned Counsel for the Applicant/Petitioner submit that the Respondents have committed various acts of oppression and mismanagement in the affairs of Respondent No.1 Company. Accordingly, the Regional Director, South East Region, Ministry of Corporate Affairs, Hyderabad, has conducted inspection of the records of the Company, and the inspection report of the Inspector contains the findings of the Inspecting Officer and depicts various contraventions and violations committed by the Respondent No.1 Company in relation to the affairs of the Respondent No.1 Company. Therefore, he submit the Tribunal may call the report from the Regional Director.
- 4. We have considered the pleadings of both the parties and in order to adjudicate the issue in question, it is necessary to call the Inspection Report, said to have been prepared by the office of the Regional Director (Respondent No.10), in pursuant to the various allegations made by the Petitioner with regard to oppression and mismanagement.
- 5. In the result, the Company Application bearing CA No.179/2017 in CP No.84/241/HDB/2017 is allowed by directing the Regional Director, Ministry of Corporate Affairs, to submit the Inspection Report prepared by his office consequent to the inspection of the records of the Respondent No.1 by the next date of hearing i.e. 10.01.2018.
- 6. Post the case for final hearing on 10.01.2018.

Mational Company Law Tribunal, Hyderabad Bench

RAJESWARA RAO VITTANALA MEMBER (JUDICIAL)

प्रमणित प्रति
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CASE NUMBER (A) \(\text{A. \(\text{D} \) \(\text{L. \(\text{Pq/2aJIN (P) \(\text{P)} \(\text{P)} \) \(\text{P} \) \(\

